



**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 13
IA No. 1575/2022
And
CP (IB) No. 152/Chd/Hry/2020
(Admitted Matter)**

**Under Section 9, 12A of the
Insolvency and Bankruptcy Code,
2016 read with Regulation 30A (3)
of the IBBI (IRP for CP)
Regulations, 2016**

In the matter of:-

Revex Plasticisers Pvt. Ltd. ...Operational Creditor

Vs.

Compaq International Pvt. Ltd. ...Corporate Debtor

Present through Video Conferencing:

Mr. Raghav Kakkar, Advocate for the applicant in IA No. 1575/2022.

Mr. G.S. Sarin, Practising Company Secretary for the operational creditor.

IA No. 1575/2022

IA No. 1575/2022 has been filed under Section 12A of the Insolvency and Bankruptcy Code, 2016 read with Regulation 30A (3) of the IBBI (IRP for CP) Regulations, 2016 for the withdrawal of the CP (IB) No. 152/Chd/Hry/2020 on the ground that the matter has been settled between the parties and the COC has not been constituted so far. It is stated by authorized representative on behalf of operational creditor that as per the settlement entire payment has been paid. Form FA dated 20.10.2022 has been placed on record as Annexure-3. Keeping in view the fact and circumstance mentioned in the



application and statement made on behalf the learned authorized representative of operational creditor, IA No. 1575/2022 is allowed and applicant is permitted to withdraw the CP (IB) No. 152/Chd/Hry/2020. Accordingly, IA No. 1575/2022 is disposed of accordingly.

CP (IB) No. 152/Chd/Hry/2020

2. In view of the order passed above in IA No. 1575/2022, CP (IB) No. 152/Chd/Hry/2020 filed under Section 9 of the I&B Code, 2016 is ordered to be dismissed as withdrawn and IRP Mr. Chandan Bhatia is discharged from the duties of IRP.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 17, 2022
YP